

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.490 of 2019**

Md. Khurshid

..... Petitioner.

-Versus-

1. The State of Jharkhand

2. Amitabh Kausik, Deputy Commissioner, East Singhbhum.

..... Opp. Parties.

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Arbind Kumar, Advocate

For the State : Mr. J. F. Toppo, S.C.VII

Order No.05

Date: 26.06.2020

This case is taken up through video conferencing.

The present contempt case has been filed for initiating contempt proceeding against the opposite part no.2 for alleged wilful disobedience of the order dated 17th December, 2018 passed by this Court in W.P.(C) No.5767 of 2018.

Learned counsel for the petitioner submits that the aforesaid order passed by this Court in W.P.(C) No.5767 of 2018 has been complied by the opposite party no.2.

In view of the said submission, I see no reason to further proceed in the matter. The contempt proceeding as against the opposite party no.2 is hereby dropped.

The present contempt case is, accordingly, disposed of.

(Rajesh Shankar, J.)

Sanjay/